

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

R.P. No.8 of 2015 in Appeal No. 298 of 2013

Dated: 20th February, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member, (P&NG)**

In the matter of:-

Gujarat Gas Company Ltd. Review Petitioner/Appellant (s)

Versus

Petroleum & Natural Gas Regulatory Board ... Respondent (s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Ms. Apoorva Mishra
Ms. Pallavi Mohan
Ms. Raveena Dhanuja

Counsel for the Respondent(s) : Mr. Prashant Bezborouh for R.1

ORDER

We have heard learned counsel for the review petitioner at some length. Respondent has not filed any reply. We have heard learned counsel for the respondent as well.

After hearing the learned counsel and having perused the Review Petition, we are of the opinion that the Order dated 28.11.2014 passed

in Appeal No. 298 of 2013 needs to be reviewed. Hence, we allow the review petition in terms of prayer clause 'a'. Review Petition is disposed of.

List the main Appeal for hearing on **17.04.2015.**

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice Ranjana P. Desai)
Chairperson

Ts/vg